

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**THURSDAY, THE TWENTY SECOND DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 686 OF 2012**

Writ Appeal under clause 15 of the Letters Patent against the Order passed in W.P.No.1729 of 2002 dated 30.10.2008 on the file of the High Court.

**Between:**

1. The Government of Andhra Pradesh, Rep. by its Secretary, Industries and Commerce, (M.I) Department, Secretariat Buildings, Hyderabad.
2. The Director of Mines and Geology, B.R.K.R.Bhavan, Hyderabad.
3. The Deputy Director of Mines and Geology, Kurnool.
4. The Assistant Director of Mines and Geology, Kurnool.
5. The Assistant Director of Mines and Geology, Vigilance, Cuddapah Zone O/o.the Director of Mines and Geology, Hyderabad (B.R.K.R. Bhavan).
6. The Deputy Director of Mines and Geology, Cuddapah.
7. The Royalty Inspector, Department of Mines and Geology, Intigrated Check Post, Naraharipet, Chittoor District.

**...APPELLANTS/RESPONDENTS**

**AND**

1. Muralidhar Chemical Limes Com., Rep. by its Proprietor J.Balaji, S/o.J.Viswanath Shetty, R/o.Dhone, Kurnool District.
2. M/s Murali Krishna Pulverizes, Rep. by its Managing Partner, Mr.M.Chandra Sekhar Reddy, S/o.M.Vasudeva Reddy, R/o.Dhone,
3. M/s Sri Datta Manikanta Pullverizes, Rep. by its Partner, Mr.P.Koti Reddy, S/o.Suryanarayana Reddy, R/o.Dhone, Kurnool District.
4. M/s A.S.Pani Minerals, Rep. by its Proprietor, A.Seshapani, S/o.A.Subrahmanyam Setty, R/o.Peapully, Kurnool District.

**...RESPONDENTS/PETITIONER**

**I.A. NO: 1 OF 2012(WAMP. NO: 1312 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the operation of the order passed in W.P.NO.1729 of 2002, dated 31.10.2008, pending disposal of the main Writ Appeal.

**Counsel for the Appellant : SRI MD.IMRAN KHAN, ADDL.ADV GENERAL**

**Counsel for the Respondents: SRI L.KAMALAKAR REDDY,  
rep., SRI B NAGI REDDY**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT APPEAL No. 686 of 2012**

**JUDGMENT:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Md. Imran Khan, learned Additional Advocate General appears for the appellants.

Mr. L. Kamalakar Reddy, learned counsel represents Mr. B. Nagi Reddy, learned counsel for the respondents.

2. This intra court appeal emanates from an order dated 30.10.2008 passed by the learned Single Judge in Writ Petition No.1729 of 2002.

3. Learned Additional Advocate General fairly submits that the controversy involved in the Writ Appeal is squarely covered by judgment dated 11.01.2024 rendered in Writ Appeal No.1345 of 2009.

4. In view of the aforesaid submission and for the reasons assigned in the aforesaid judgment, the Writ Appeal is

disposed of with liberty to the appellants to seek revival of the Writ Appeal, if anything survives for adjudication.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- M. MANJULA  
DEPUTY, REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI B.NAGI REDDY, Advocate. [OPUC]
3. Two CD Copies.  
BSK  
GJP

*KP*

**HIGH COURT**

**DATED:22/08/2024**



**JUDGMENT**

**WA.No.686 of 2012**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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L.S.  
29/11/24*